IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH: KOLKATA
[Before Shri Mahavir Singh, JM & Shri M. Balaganesh, AM]

I.T.A No.1086/Kol/2011
Assessment Year: 2006-07

Ramesh Kumar Nangalia (PAN: ABKPN1828Q) (Appellant)	Vs.	Joint Commissioner of Income-tax, Range-47, Kolkata. (Respondent)

Date of hearing: 26.11.2015
Date of pronouncement: 26.11.2015

For the Appellant: N O N E
For the Respondent: Shri D. Lahiri, JCIT, Sr. DR

ORDER

Per Shri Mahavir Singh, JM:

This appeal by assessee is arising out of order of CIT(A)-XXX, Kolkata vide Appeal No. 209/CIT(A)-XXX/Kol/R-47/2008-09 dated 08.06.2011. Assessment was framed by JCIT, R-47, Kolkata u/s. 143(3) of the Income-tax Act, 1961 (hereinafter referred to as "the Act") for Assessment Year 2006-07 vide his order dated 29.12.2008.

2. None appeared for and on behalf of assessee at the time of hearing of this appeal. At the outset, it is noticed that this appeal was repeatedly adjourned either at the request of assessee or revenue. The last adjournment was given on 01.10.2015 fixing the hearing on 26.11.2015. Today, i.e. on 26.11.2015 also none appeared on behalf of assessee. This being appeal filed in 2011, it seems that assessee is not interested in prosecuting the appeal as none is present before us at the time of hearing. Hence, the appeal of assessee is dismissed for non-prosecution applying the decision of Hon'ble Delhi Tribunal in the case of CIT vs. Multiplan India Pvt. Ltd., 38 ITD 320.

3. In the result, appeal of assessee is dismissed.

4. Order is pronounced in the open court.

Sd/- (M. Balaganesh) Accountant Member	**Sd/-** (Mahavir Singh) Judicial Member

Dated : 26th November, 2015

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. APPELLANT – Shri Ramesh Kumar Nangalia, C/o Shri R. P. Sharma, Advocate, 19D, Muktaram Babu Street, Kolkata-700007.
2 Respondent –JCIT, Range-47, Kolkata.
3. The CIT(A), Kolkata
4. CIT , Kolkata.
5. DR, Kolkata Benches, Kolkata

/True Copy, By order,

Asstt. Registrar.